

HIGH COURT OF CHHATTISGARH : BILASPUR

ENDORSEMENT

Endt. No. 715/Confdl./2021
I-8-2/2002 (Pt. XIII)

Bilaspur, dated the 28/09/2021

Copy of vacancy circular F.No. 2021/E(O)-II/1/3 dated 18.09.2021 of the Under Secretary/SM, Railway Board, New Delhi regarding Selection for the post of Judicial Member in Railway Claims Tribunal (RCT) is enclosed herewith with a direction that the concerned candidates who fulfill the eligible qualification for the aforesaid post may submit their application in the prescribed proforma so as to reach this Registry **on or before 25.10.2021** failing which it shall be presumed that none of them are willing for the same.


(Deepak Kumar Tiwari)
Registrar General

Encl: As above

F. No. 2021/E(O)-II/1/3
GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

Room No. 211 (A)
New Delhi-110001
Dated, 18/09/2021

Vacancy Circular

Subject: - Selection for the post of Judicial Member in Railway Claims Tribunal-reg.

1. **Tribunal:** - The Railway Claims Tribunal (RCT) is a Statutory authority established under Railway Claims Tribunal Act, 1987 to hear various cases/appeals under the Railway Claims Tribunal Act, 1987. Headquarter is situated at Delhi and its 23 regional Benches are situated at 20 locations – one each at Chandigarh, Allahabad, Lucknow, Gorakhpur, Kolkata, Bhubaneswar, Patna, Ranchi, Secunderabad, Bhopal, Nagpur, Bangalore, Chennai, Ernakulam, Amravati, Ahmedabad, Jaipur and two each at Delhi, Mumbai and Guwahati. A Judicial Member, upon selection, may be posted at anywhere among these locations.
2. **Vacancy:** - Applications are being invited for the following existing vacancies:

S.No.	Post	Place *	Date of Vacancy
1.	Judicial Member	Delhi	16/06/2020
2.	Judicial Member	Allahabad	24/04/2020
3.	Judicial Member	Lucknow	04/05/2020
4.	Judicial Member	Gorakhpur	01/05/2019
5.	Judicial Member	Kolkata	10/06/2019
6.	Judicial Member	Bhubneswar	27/10/2015
7.	Judicial Member	Guwahati-I	22/04/2020
8.	Judicial Member	Guwahati-II	31/03/2017
9.	Judicial Member	Patna	30/03/2019
10.	Judicial Member	Ranchi	23/01/2018
11.	Judicial Member	Mumbai	23/08/2017
12.	Judicial Member	Bhopal	05/11/2018
13.	Judicial Member	Nagpur	07/04/2015
14.	Judicial Member	Bangalore	01/06/2019
15.	Judicial Member	Chennai	29/08/2018
16.	Judicial Member	Ernakulam	12/07/2018

* Number of posts and locations are tentative and subject to change as per Administrative requirements.

3. **Qualification:-** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021/Tribunals Reforms Act, 2021.

4. Procedure for selection: - The Search-Cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of application for the post by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
5. Application Procedure:- Applications of eligible and willing officers are requested through proper channel (wherever applicable) and are accompanied with (i) bio-data in the proforma at Annexure-I (ii) Certificate to be furnished by the employer/head of office/forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 18/11/2021:-

Shri S.N. Jha
Under Secretary/Service Matters (SM)
Railway Board,
Room No. 211 (A),
Rail Bhawan, New Delhi-110001

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
7. Advertisement and Prescribed application form can be downloaded from Ministry's website <https://www.indianrailways.gov.in/railwayboard> /Railway Claims Tribunal's website <http://claims.indianrail.gov.in/rct/index.jsp>.
8. Any application received after due date without necessary Annexure(s) as mentioned above will not be entertained.

Encl: As above.


(S.N. Jha)
Under Secretary/SM
Railway Board
(e-mail ID- eo2@rb.railnet.gov.in)
Tele Fax: 011-23387270

PROFORMA

Space for
photograph
duly signed by
candidate

- 1. Name :
- 2. Date of Birth :
- 3. Category(SC/ST/OBC/UR) :
- 4. Designation/Profession :
- 5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/Department/any other)	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/experience
			From	To	

*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).

10. Write up on adjudicating experience of the applicant (200 words) [Wherever applicable]

11. Experience alongwith brief write up in handling : Details of Such cases
Cases before relevant Courts/Tribunals/ Cases/UnreportedCases) (Reported
[if applicable]

12. Proof of Experience, including Enrolment/Registration No. As an Advocate/CA etc. [For

candidates other than
Govt. or Judicial
officers]

13. Annual Income
along with copy
of latest ITR
[For Candidates
other than
Govt. or Judicial Officers]
14. Write up on 05,
major
achievement
(200 words each)
15. Awards/honours/Publications, if any
16. Affiliation with the
professional bodies/
Institutions/societies/or
any other body
Including political party.
17. Additional information, if any, which
You
would
like to
mention
in
support
of the
applicati
on for
the post.

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl.No 2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place : Date:

Signature of the candidate

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/FORWARDEING AUTHOTITY**

Annexure-II

1. Certified that the particular furnished by Shri/Smt/Kum-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last 5 years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----in enclosed herewith.

Seal & Signature of the cadre
controlling Authority

Annexure-III

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING
SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :

including batch /year/
cadre etc. ,
wherever applicable

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct

Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)

10. Whether any punishment was awards to the officer during the last 10 years and if so, the date of imposition and details of penalty (*)

11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the

Commission

)

12. Is any action contemplated against the _____ :

Officer
as on
date (if
so,
details
to be
furnishe
d (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)